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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

No. C.P.(IB) 107/I&BC/(MB)/2018

CORAM : Present : SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

NALLASENAPATHY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON **02.04.2018**.

NAME OF THE PARTIES : Tristar Container Services (Asia) Pvt. Ltd.

Vs.

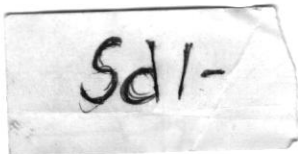
Elektrans Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: Insolvency & Bankruptcy Code, 2016.

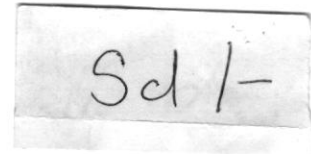
**ORDER**

Counsel for Petitioner present and says that his name is not printed in  
the cause list.

Mr. Hemant Sethi, Advocate, undertakes to file Vakalatnama on behalf  
of Corporate Debtor. Counsel for the Petitioner submits that the matter is  
likely to be settled. List this matter on 10.04.2018. The registry is directed to  
print the name of the Counsel for Petitioner in the cause list.



V. NALLASENAPATHY  
Member (Technical)



BHASKARA PANTULA MOHAN  
Member (Judicial)

Date :02.04.2018  
Rohit